

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
CA/13/ND/2024, IA/421/ND/2023 in
CP/165/ND/2023

IN THE MATTER OF:

Pawan Kumar Shah	...	Applicant
Versus		
O P Auto Private Limited	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 15.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Siddharth Praveen Acharya, Mr. Kumar Aniket Mr. Deepak Kumar, Ms. Vartika Singh, Advs.
For the Respondent	: Mr. Rakesh Kumar, Ms. Preeti Kashyap, Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash Dhawan, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

Pleadings are complete. Let this matter be posted to 01.05.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**